
(2010) 02 DEL CK 0323
In the Delhi High Court
Case No : LA. APP. 39 of 2010

Union of India (UOI)

APPELLANT

Vs

Pratap Singh and Others

RESPONDENT

Date of Decision : 15-02-2010

Acts Referred:

Land Acquisition Act, 1894 — Section 4

Citation : (2011) 180 DLT 698

Hon'ble Judges : Hima Kohli, J

Bench : Single Bench

Advocate : Ramesh Ray, for the Appellant; Suman Choudhary, for the Respondent 1(a), 1(c), Amit Mehra and Ajay Verma for the Respondent No. 2/ DDA, for the Respondent

Final Decision : Disposed Off

Judgement

Hima Kohli, J.—The present appeal is directed against a judgment dated 23.5.2005 passed by the Reference Court in respect of land situated in village Kakrola, covered under Award No. 1/1993-94, pursuant to the notification issued u/s 4 of the Land Acquisition Act, on 6.6.1991.

2. Counsel for the parties state that the present appeal is covered by a common judgment delivered by the Division Bench on 23.10.2008, in a batch of matters pertaining to village Kakrola, lead matter being Ved Prakash and Ors. v. Union of India and Ors., registered as LAA No. 673/2008. Para 35 of the aforesaid judgment is reproduced hereinbelow for ready reference:

35. In these circumstances, the appeals of the land owners are partly allowed by enhancing the compensation from Rs. 1,09,500/- to Rs. 1,20,500/-. These appeals are allowed in the aforesaid manner with proportionate costs. The Appellants shall also be entitled to all other statutory benefits as awarded by the learned ADJ. All the pending applications also stand disposed of. As a consequence, the appeals preferred by the UOI are also dismissed.

3. Guided by the aforesaid judgment dated 23.10.2008, passed in the case of Ved Prakash (supra), the present appeal is allowed by reducing the compensation payable to the Respondents herein from Rs. 1,25,000/- to Rs. 1,20,500/- per Bigha, with proportionate costs. The Respondents shall also be entitled to all other statutory benefits as awarded by the learned ADJ.

4. The appeal is disposed of, while leaving the parties to bear their own costs. Decree sheet be prepared accordingly. File be consigned to the record room.